

By Email/  
By Special Messenger

**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-314/1993/4952/A

From :- Smti. Kanchan Newar  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓ Shri I. Ali,  
Special Judge, CBI, Assam,  
Additional Court No. 2, Chandmari, Guwahati-3,

Dated Guwahati, the 27<sup>th</sup> August, 2018.

Sub:- Earned Leave .

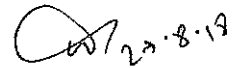
Ref:- Your letter No.SPL/CBI/Addl-II/125-2018/375, dated 23.08.2018.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that you have been granted 24 (twenty four) days of Earned Leave w.e.f 23.08.2018 to 15.09.2018, (suffixing 16.09.2018 for Sunday), subject to Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, as prayed for.

Further, you have been allowed to hand over the charge of your Court & Office to Mrs Soneka Bora, Special Judge, CBI, Assam, Additional Court No. 1, Chandmari, Guwahati-3.

Yours faithfully,



**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-314/1993/4953/A, dated 27.8.18



Copy to :

The Principal Accountant General (A&E), Assam, Guwahati for information.  
A copy of duly filled in leave application in prescribed format in respect of the concerned officer is sent herewith for necessary action from your end.



**JT. REGISTRAR (VIGILANCE)**